

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-172/2005 in
OA-332/2003

New Delhi this the 30th day of September, 2005.

(c)

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

S.K. Mishra,
Ticket Collector,
Railway Station Mathura,
Central Railway.

..... Petitioner

(through Sh. B.S. Mainee, Advocate)

Versus

1. Sh. I.P.S. Anand,
General Manager,
North Central Railway,
Allahabad.
2. Sh. S.K. Behra,
Chief Commercial Manager,
North Central Railway.
3. Sh. Madhuresh Kumar,
Divisional Railway Manager,
North Central Railway,
Jhansi.

..... Respondents

(through Sh. R.L. Dhawan, Advocate)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

While deprecating the delay in complying our order, this C.P. stands disposed of. Notices to the respondents are discharged. However, liberty is accorded to the petitioner to assail his grievance in accordance with law.

S. Raju
(Shanker Raju)

Member(J)

/cc/

V.K. Majotra
Vice-Chairman(A)

30.9.05